

## Annexure-4

Name of the corporate debtor: Facor Steel Limited; Date of commencement of liquidation: 04<sup>th</sup> July 2018 List of stakeholders as on: 15 April 2019

## List of operational creditors (Employees)

(Amount in ₹)

Sl. No.	Name of authorized representative, if any	Name of Employee	Identification No.	Details of claim received		Details of claim admitted.				Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any **(Please refer the Note -1 at the bottom of the Page)
				Date of receipt	Amount claimed	Total amount of claim admitted	Amount of claim for the period of twelve months preceding the liquidation commencement Date	Nature of claim	% share in total amount of claims admitted					
1		Mr Nitin Narwariya	1778	11/09/2018	62,557	62,557	NA	Employees Dues	10.45%	NA	0	NA	NA	
2		Mr Vinod M Chure	1901	11/09/2018	37,594	37,594	NA	Employees Dues	6.28%	NA	0	NA	NA	
3		Mr Nagesh N Raghorta	2555	11/09/2018	78,598	78,598	NA	Employees Dues	13.13%	NA	0	NA	NA	47237 (Gratuity Amount)
4		Mr Ashish H Sharma	1056	11/09/2018	64,516	64,516	NA	Employees Dues	10.78%	NA	0	NA	NA	
5		Mr Samuel R Motghare	1058	11/09/2018	97,774	97,774	NA	Employees Dues	16.33%	NA	0	NA	NA	
6		Mr Agnelo Carrasco	1042	11/09/2018	1,23,052	1,23,052	NA	Employees Dues	20.55%	NA	0	NA	NA	
7		Mr Shrikant J Sowale	2090	11/09/2018	1,34,438	1,34,438	NA	Employees Dues	22.48%	NA	0	NA	NA	
				<b>Total</b>	<b>5,98,529</b>	<b>5,98,529</b>			<b>100%</b>					

**\*\*Note 1: Total Amount of Claim admitted Rs. 598529/- includes the Gratuity Payable to Workmen amounting to Rs.47237/- (Rupees Forty-Seven Thousand Two Hundred Thirty-Seven Only). The Gratuity payable to each workman is indicated against their name in the Remarks Column above. This is in view of the decisions of Apex Court in various cases settling the position of law that the Amount of Gratuity payable to Workmen's /Employees has the priority over the other claims under waterfall Mechanism u/s 53 of Insolvency and Bankruptcy Code 2016. Thus the amount of Gratuity mentioned above will be settled out of Private Sale Proceeds in priority of any other Claim under Section 53 of Insolvency and Bankruptcy Code 2016.**